

Statement—II

List of the Schemes being implemented during 1979-80 by the Ministry of Rural Reconstruction

S. No.	Name of the Scheme
(1)	(2)

I. Agricultural Marketing Schemes

1. Market Survey & Investigation.
2. Strengthening of Agmark Grading Facilities.
3. Central Agmark Research and Training.
4. Development of Rural Markets & Wholesale Markets in backwards areas.
5. Development of Selected Regulated Market.
6. Investments in J & K Horticulture Corporation.

II. Integrated Rural Development Schemes

1. Small Farmers Development Agency.
2. Special subsidy for Minor Irrigation.
3. Drought Prone Area Programme.
4. Area planning for full employment.
5. Command Area Development (IRD).
6. Special livestock production programme—poultry, piggery and sheep development.
7. Special livestock production programme—cross-bred calves, rearing schemes.
8. Construction of Rural Godowns.
9. Training of Rural Youth for Self Employment.

III. Area Development Schemes

1. Desert Development Programme.

IV. Rural Development Schemes

1. National Institute of Rural Development.
2. Prize competition for selection of best Gram Sevak and Panchayats.
3. Promotion of voluntary schemes and social action programme.
4. Applied Nutrition Programme.
5. Foodgrain for gainful employment.

V. Land Reforms Schemes

1. Assistance to new assignees of lands on imposition of ceiling on agricultural holdings.
2. Grants-in-aid to institutions, etc., for agrarian studies.

VI. Khadi and Village Industries Commission Schemes

1. Khadi.
2. Village Industries.
3. Subsidy in lieu of interests of Government Loans to K.V.I.C.
4. Science and Technology.

U.G.C. Grants to Colleges in Orissa State

3. SHRI GIRIDHAR GOMANGO: Will the Minister of EDUCATION be pleased to state:

(a) the names of private and Government colleges of Orissa State particularly of Tribal and Backward Districts of that State which received U.G.C. grants during the years 1978-79 and 1979-80;

(b) the nature and amount of the grants provided by the U.G.C.; and

(c) the criteria adopted by the U.G.C. for the grants to the private colleges located in tribal and backward areas?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-101/80].

(c) The University Grants Commission has prescribed certain eligibility criteria for development grants to colleges. According to these, a college offering three-year degree courses should have 400 students and 20 teachers while those offering two-year degree courses should have 270 students and 15 teachers. These requirements are relaxed in favour of colleges located in tribal and backward areas. Colleges offering three-year courses in such areas with a student enrolment of 300 and faculty strength of 15 will be entitled to development grants while those offering two-year courses with a student enrolment of 200 and faculty strength of 10 are also sanctioned such grants. For purposes of development grants, no distinction is made between Government and Non-Government Colleges.

Amendment to Orissa Land Reforms Act

4. SHRI GIRIDHAR GOMANGO: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether it is a fact that the Government of Orissa recently amended the Land Reforms Act of that State;

(b) If so, the reasons for the amendment of the said Act;

(c) whether the State Government sought these changes for the clearance of the Central Government; and

(d) the clearance given therefor by the Government of India to that State?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) Yes, Sir. A bill to amend the Orissa Land Reforms Act was recently passed by the Orissa State Legislature.

(b) The amending bill seeks to

- (i) redefine the expression 'family' so as to exclude major sons and daughters from its scope (the revised definition will apply to future cases only);
- (ii) prohibit land-owners from disposing off the tree growth in the surplus land;
- (iii) give priority to cultivating tenants in the settlement of surplus land;
- (iv) permit landowners to file fresh returns where the preparation of the record-of-rights is taken up for the first time under the Orissa Survey and Settlement Act, 1958;
- (v) do away with the present provision that where an application for a certificate of disability is not disposed of within 30 days, it shall be deemed to have been rejected; and
- (vi) bring about certain necessary procedural changes.

(c) The Government of Orissa had sought the approval of the Government of India on certain amendments while a few other amendments were new.

(d) The Government of India have sought clarification on some of the amendments from the State Government. The reply from the State Government is awaited.

मकानों के निर्माण के लिए प्रोत्साहन

5. श्री एन० के० शेखवलकर : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लोगों द्वारा निजी मकानों के निर्माण के प्रोत्साहन एवं संवर्धन के लिए सरकार की कोई योजना है ;

(ख) यदि हां तो तत्सम्बन्धी ब्यौरा क्या है ;

(ग) उक्त मकानों के निर्माण के लिए धनराशि प्रदान करने हेतु क्या व्यवस्था की गई है; और